

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13319/2009
(From the judgement and order dated 12/02/2009 in SA No. 75/2009 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS.
VERSUS

Petitioner(s)

SANDEEP KUMAR BALMIKI & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment,exemption from filing O.T. and prayer for interim relief))

Date: 17/07/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Shail Kumar Dwivedi, Sr. Adv.
Mr. Abhishek Chaudhary, Adv.
Ms. Niranjana Singh, Adv.

For Respondent(s) Mr. P.S. Patwalia, Sr. Adv.
Mr. Nikhil Majithia, Adv.
Ms. Pragati Neekhra, Adv.

UPON hearing counsel the Court made the following
ORDER

Issue notice.

Mr. P.S. Patwalia, learned senior counsel,
appearing for Ms. Pragati Neekhra, Advocate-on-record, who
is on caveat, accepts notice for respondent no.7. Issue notice
to other respondents. Three weeks' time is granted for filing
counter affidavit. Rejoinder, if any, be filed within two
weeks thereafter.

Contempt Proceedings, if any, shall remain stayed
in the meantime.

List in August, 2009.

(A.D. Sharma) (Phoolan Wati Arora)
Court Master Court Master